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Indian Registration (Bombay Amendment) Act, 1933 18 of 1933

[18 October 1933]

CONTENTS

- 1. Short Title
- 2. Amendment Of Section 69 Of Act Xvi Of 1908
- 3. Amendment Of Section 70-D Of Act Xvi Of 1908

Indian Registration (Bombay Amendment) Act, 1933 18 of 1933

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PREAMBLE

An Act further to amend the Indian Registration Act, 1908, in its application to the Presidency of Bombay.

WHEREAS it is expedient further to amend the 2[Indian Registration Act, 1908, in its application to the Presidency of Bombay, for the purpose hereinafter appearing;

And whereas the previous sanction of the Governor-General required by sub-section (3) of section 80-A of the Government of India Act has been obtained for the passing of this Act; It is hereby enacted as follows:-

1. Short Title :-

This Act may be called the Indian Registration (Bombay Amendment) Act, 1933.

2. Amendment Of Section 69 Of Act Xvi Of 1908 :-

To clause (gg) of sub-section (1) of section 69 of the 2Indian

^{1.} For Statement of Objects and Reasons, see Bombay Government Gazette, 1933, Pt. V, p. 962; and for Proceedings in Council, see Bombay Legislative Council Debates, 1933, Vol. XXXVIII.

^{2.} See Central Acts.

Registration Act, 1908, in its application to the Presidency of Bombay, hereinafter called the said Act, the following, shall be added, namely:-

"and the manner of fixing the signature and seal of the Photo-Registrar at the end of a length of film;"

3. Amendment Of Section 70-D Of Act Xvi Of 1908 :-

To clause (c) of sub-section (1) of section 70D of the said Act the following shall be added, namely :-

"Provided that when more than one such negative is recorded on one length of film and the Photo-Registrar has affixed his signature and seal at the end of such length of film certifying in the manner prescribed by rules made in this behalf, the exact correspondence of all copies on such length of film with the original documents, the Photo-Registrar shall be deemed to have affixed his signature and seal to each such negative on such length of film."